



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 22nd January, 2020.

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S.O Whereas on 27.09.2018 PS Awantipora received a written docket from In-charge Police Post Reshipora wherein it was alleged that on 27-09-2018, at about 1500 hours while performing patrolling duties in the area of Police Post Reshipora along with nafri of CRPF 185 Bn, an information through reliable sources was received that one active terrorist of banned organization Hizb-Ul-Mujahedeen (HM) namely; Adnan Ahmad Lone under the criminal conspiracy for raising funds from the general public and has handed over the same to Over Ground Workers (OGWs) of banned terrorist organization Hizb-ul Mujaheden (HM) through his brother namely Danish Ghulam Lone and one Raja Makroo R/O Village Arwani. Both the OGWs were at village Brah Bandina along with cash obtained from said terrorist and were waiting for disbursement of the said cash to other terrorists ; and

Whereas, the In-charge police Post Reshipora along with other nafri proceeded towards the village and two persons were present at the graveyard, on seeing Police Party tried to flee away from the spot. However, both the persons were apprehended and during their search, Indian Currency amounting to rupees Three Lakhs (3,00,000/-) were recovered from their possession. On questioning, they disclosed their identity as Danish Ghulam Lone S/O Ghulam Ahmad Lone R/O Brah Bandina and Raja Iliyas S/O Ghulam Ahmad Makroo R/O Arwani Bijbehara and confessed that they were OGWs of banned terrorist organization Hizb-Ul-Mujahedeen (HM) and had received the said cash from Adnan Lone (Active Terrorist) of banned terrorist Organization Hizb-ul-Mujahedeen (HM) and on his directions they were to disburse the same among active terrorists of the said banned terrorist organization at Tral, etc;and

2. Whereas, a case FIR No. 180/2018 U/S 18,20,38, 39 & 40 ULA (P) Act,1967 was registered at Police Station Awantipora and investigation was initiated; and

3. Whereas, during the course of investigation, on the basis of statements of witnesses, the seizure memos and other evidence, the Investigating Officer has established a prima-facie case against the accused persons namely 1. Danish Ghulam Lone S/o Ghulam Mohammad Lone R/o Brah Bandina 2. Raja Illiyas Makroo S/o Ghulam Mohammad Makroo R/o Arwani Tehsil Bijbehara and 3. Adnan Ahmad Lone S/o Gh. Ahmad Lone R/o Brah Bandina under Sections 18,20,38,39 and 40 of the Unlawful Activities (Prevention) Act 1967. Pertinent to mention that the accused namely Adnan Ahmad Lone S/O Ghulam Ahmad Lone R /O Brah Bandina has been killed by the security forces in an encounter on 26-12-2018 at Shar Shali Khrew; and

4. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents

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relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir hereby accords sanction for launching prosecution against the accused persons namely Raja Iliyas Makroo S/o Ghulam Mohammad Makroo R/o Arwani Bijbehara and Danish Ghulam Lone S/o Ghulam Mohammad Lone R/o Brah Bandina (juvenile in conflict with law) for the commission of offences punishable u/s 18,20,38, 39 and 40 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 180/2018 of Police Station Awantipora.

By order of Government of Jammu and Kashmir.

Sd/-

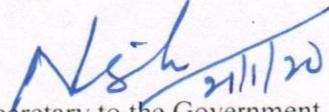
Principal Secretary to the Government
Home Department

No. Home/Pros/133/2019

Dated: 27-01.2020.

Copy to:-

1. Director General of Police, J&K. This has reference to his letter No.Legal/Sanction-56/S/2019/47491-93 dated 01/08/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department